

(V)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-2427/2002
MA-2048/2002

New Delhi this the 18th day of September, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)

1. Manjeet,
S/o Sh. Sheesh Ram,
R/o H.No.185, 1st Floor,
Gold Links,
New Delhi-3.
2. Chandra Pal,
S/o Sh. Kallu Ram,
C/o Sh. Manjeet,
R/o H.No. 185, 1st Floor,
Golf Links,
New Delhi. Applicant

(through Sh. V. Sreedhar Reddy, Advocate)

Versus

Union of India through
Ministry of Finance,
the Director General(A),
Customs & Central Excise,
R.No.107 & 172, C.R. Building,
I.P. Estate, New Delhi. Respondent

ORDER (ORAL)
By Dr. A. Vedavalli, Member(J)

MA-2048/2002 for joining together in one
application is allowed.

2. Heard the learned counsel Sh. V. Sreedhar Reddy for applicants.

3. Learned counsel for applicants submits that the applicants were engaged as casual labourers on 18.10.2001 by the respondents. They are aggrieved by the verbal termination order issued on 16.09.2002 and by the appointment of a fresh person i.e. Sh. Pramod Kumar w.e.f. 1.9.2002.

AD

4. The applicants seek the following reliefs:-

- "(i) direct the Respondents to re-engage the Applicants in service forthwith with all consequential benefit,
- (ii) pass such other or further orders as this Hon'ble Tribunal may think proper in the facts and circumstances of the case,
- (iii) award the cost of the present proceedings in favour of Applicants and against the respondents."

5. When a query was raised by the Bench, learned counsel for applicants submitted that after the passing of the verbal termination order no representation has been submitted by the applicants to the respondents regarding grievances till now and they have approached this Tribunal straight away. He also further submits that they will submit a self contained comprehensive representation to the respondents and the matter can be disposed of at the admission stage itself with a direction to the respondents to dispose of such representation within a particular time frame fixed by the Court and with liberty to the applicants to approach this Tribunal again if any grievances further survive thereafter.

6. After hearing the learned counsel for applicants and on a consideration of the matter, the OA

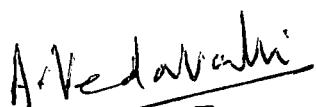


is being disposed of at the admission stage itself with the following directions:-

(a) In case the applicants submit a self contained and comprehensive representation regarding their grievances in the OA to the respondents within two weeks from today the respondents shall examine the said representation on its merits in the light of the relevant rules/instructions and judicial pronouncements on the subject and dispose of the same with a detailed and speaking order within six weeks from the date of receipt of the said representation under intimation to the applicants.

(2) If any grievance further survives thereafter the applicants are given the liberty to approach this Tribunal in fresh original proceedings, if so advised, in accordance with law.

(3) Registry is directed to send a copy of the OA along with this order to the respondents.



(Dr. A. Vedavalli)
Member(J)